

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).8164-8166/2021  
[Arising out of impugned final judgment and order dated 03-11-2020  
in CRLREVP No.1219/2019, 03-11-2020 in CRLREVP No.1220/2019,  
03-11-2020 in CRLREVP No.1222/2019 passed by the High Court of  
Delhi at New Delhi]

MOHD. ARBAZ &amp; ORS.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

WITH

SLP(CrI) No. 8496-8497/2021 (II-B)  
(IA No. 164255/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA  
No.164253/2021 - EXEMPTION FROM FILING O.T., IA No. 164250/2021 -  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA  
No.149482/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(CrI) No. 8718/2021 (II-B)  
(IA No. 147020/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(CrI) No. 355/2022 (II-B)  
(IA No. 7098/2022 - EXEMPTION FROM FILING O.T.)

SLP(CrI) No. 532/2022 (II-B)

SLP(CrI) No. 2666/2022 (II-B)  
(IA No. 46867/2022 - APPLICATION FOR TAKING ON RECORD, IA  
No.53398/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 46871/2022 -  
EXEMPTION FROM FILING AFFIDAVIT, IA No. 41462/2022 - EXEMPTION FROM  
FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 41461/2022 - PERMISSION  
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(CrI) No. 5190/2022 (II-B)  
(IA No. 79259/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

SLP(CrI) No. 11181/2022 (II-B)

SLP(CrI) No. 6876-6877/2022 (II-B)  
(IA No. 103181/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(CrI) No. 11349/2022 (II-B)  
(IA No. 115643/2022 - PERMISSION TO FILE ADDITIONAL

**DOCUMENTS/FACTS/ANNEXURES)**

**SLP(Crl) No. 6865-6866/2023 (II-B)  
(IA No. 105482/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(Crl) No. 11628/2022 (II-C)  
(IA No. 41799/2023 - APPLICATION FOR PERMISSION, IA No. 52371/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**SLP(Crl) No. 4107/2023 (II-C)  
(IA No. 41886/2023 - CLARIFICATION/DIRECTION, IA No. 5571/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.5572/2023 - EXEMPTION FROM FILING O.T.)**

**SLP(Crl) No. 1929/2023 (II-C)**

**SLP(Crl) No. 2562/2023 (II-B)  
(IA No. 39415/2023 - EXEMPTION FROM FILING O.T.)**

**SLP(Crl) No. 3850/2023 (II-B)  
(IA No.60330/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(Crl) No. 5744-5746/2023 (II-B)  
(FOR ADMISSION and I.R. and IA No.78045/2023-CONDONATION OF DELAY IN FILING and IA No.78046/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(Crl) No. 8610/2023 (II-C)  
(FOR ADMISSION and I.R. and IA No.134901/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(Crl) No. 12132/2023 (II-C)  
(IA No. 54745/2024 - APPLICATION FOR TAGGING/DETAGGING, IA No.179632/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 179633/2023 - EXEMPTION FROM FILING O.T., IA No.13190/2024 - INTERIM BAIL)**

**SLP(Crl) No. 12200/2023 (II-C)**

**Diary No(s). 41755/2023 (II-C)  
(IA No.212952/2023-CONDONATION OF DELAY IN FILING and IA No.212951/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.212953/2023-EXEMPTION FROM FILING O.T.)**

**SLP(Crl) No. 13327/2023 (II-C)  
(IA No. 212917/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 212918/2023 - EXEMPTION FROM FILING O.T.)**

**SLP(Crl) No. 13501/2023 (II-C)**

**Diary No(s). 43791/2023 (II-C)**

(FOR ADMISSION and I.R. and IA No.234690/2023-CONDONATION OF DELAY IN FILING and IA No.234689/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No. 4333/2024 (II-C)

SLP(Crl) No. 3629/2024 (II-C)

SLP(Crl) No. 3446/2024 (II-C)

SLP(Crl) No. 11192/2024 (II-B)

(IA No. 183814/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 183815/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Crl) No. 10939/2024 (II-C)

(IA No.178921/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No. 12542/2024 (II-C)

Date : 13-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Balaji Srinivasan, AOR

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Mr. Animesh Rajoriya, Adv.

Mr. Shivam Singh, Adv.  
Mr. Vikram Hegde, AOR  
Mr. Chitwan Sharma, Adv.  
Mr. Ashutosh Yadav, Adv.

Mr. Raghav Gupta, Adv.  
Mr. Anas Tanwir, AOR  
Mr. Ebad Ur Rahman, Adv.  
Mr. Masoom Raj Singh, Adv.  
Mr. Mohammad Asif Abbas, Adv.  
Mr. Zainab Shaikh, Adv.

Mr. Jayant Kothari, Sr. Adv.  
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Mr. Mohammad Asif Abbas, Adv.

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Mr. Anas Tanwir, AOR  
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Mr. Masoom Raj Singh, Adv.  
Mr. Zainab Shaikh, Adv.  
Mr. Mohammad Asif Abbas, Adv

Mr. Pankaj Pandey, Adv.  
Ms. Megha Karnwal, AOR  
Mr. Lalit Rajpoot, Adv.

Mr. Ajay Pal, AOR

Ms. Ashima Mandla, AOR  
Ms. Mandakini Singh, Adv.  
Mr. Vipul Pathak, Adv.

Mr. Nishant Singh, AOR

Mr. Vikas Sharma, Adv.  
Mr. Vikram Hegde, Adv.  
Ms. Devanshi Sharma, Adv.  
Mr. Sandeep Sharma, Adv.  
Mr. Anil Kumar, AOR

Mr. Bhanwar Pal Singh Jadon, D.A.G.  
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Mr. Chetan Jadon, Adv.  
Ms. Hemlata Singh Rathore, Adv.  
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Dr. Vps Jadon, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Fateh Singh, Adv.  
Ms. Kanika, Adv.

Mrs. Tanuj Bagga Sharma, AOR  
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Mr. Denson Joseph, Adv.  
Mr. Manoj Kumar Khanna, Adv.

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Mr. Kushal Kumar, Adv.  
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Mr. Anmol Sachdeva, Adv.  
Mr. Janak Raj Anbar, Adv.  
Mr. Ashish Batra, AOR

Mr. Sriram P., AOR

Mr. Harshit Sethi, Adv.  
Mr. Rahil Mahajan, Adv.  
Mr. Nikhil Jain, AOR  
Ms. Divya Jain, Adv.

Mr. Aabhas Kshetarpal, Adv.  
Mr. Dhiliban Varadarajan, Adv.  
Mr. Siddhartha Jha, AOR

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Ms. Shivani M. Lal, Adv.  
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Mr. Deepanshu Rana, Adv.

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Mr. Tripurari Ray, Adv.  
Mr. Balwant Singh Billovia, Adv.  
Mr. M S Khan, Adv.  
Ms. Qausar Khan, Adv.  
Mr. Anirudh Ray, Adv.  
Ms. Shilpa Singh, AOR

For Respondent(s) Ms. Swati Ghildiyal, AOR  
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Ms. Sansriti Pathak, Adv.  
Mr. Merusagar Samantary, Adv.  
Mrs. Vanshaja Shukla, Adv.  
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Mr. Ritwiz Rishabh, Adv.  
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Mr. Anmol Chandan, Adv.  
Mr. Parantap Singh, Adv.  
Mr. Harish Pandey, Adv.  
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Mr. Alabhya Dhamija, Adv.  
Mr. Anmol Chandan, Adv.  
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Ms. Shivika Mehra, Adv.  
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Mr. Ritwiz Rishabh, Adv.  
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Mr. Rudra Paliwal, Adv.  
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Ms. Pragya Upadhyay, Adv.  
Ms. Swati Mishra, Adv.  
Mr. Vedansh Anand, Adv.  
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Ms. Deepali Bhanot, Adv.  
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Mr. Ravindra S. Garia, AOR  
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Mr. Shashank Singh, Adv.  
Mr. Madan Chandra Karnatak, Adv.

Mr. Sharan Dev Singh Thakur, Sr. A.A.G.  
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Mr. Siddharth Thakur, Adv.  
Mr. Sharanya Sinha, Adv.  
Mr. Mustafa Sajad, Adv.

Mr. Ankit Roy, AOR

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Ms. Ayushi Bansal, Adv.  
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Mr. Sarthak Dora, Adv.

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Mr. Siddhant Kochar, Adv.  
Mr. Shrey Dambhare, Adv.  
Mr. Shantanu Sharma, Adv.  
Mr. Aman Agarwal, Adv.

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Mr. Mrigank Prabhakar, AOR  
Mr. Sankalp Kochar, Adv.  
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Mr. Shrey Dambhare, Adv.  
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Mr. Pragya Baghel, Adv.  
Ms. Tulika Mukherjee, AOR

Mr. Ninad Laud, Adv.  
Mr. Zubin Dash, Adv.  
Mr. Guruprasad Naik, Adv.  
Mr. Dcosta Ivo Manuel Simon, AOR

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Mr. Pragya Baghel, Adv.  
Ms. Tulika Mukherjee, AOR

Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Amogh Bansal, Adv.  
Ms. Nidhi Jaswal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the petitioners as well as learned State



counsel seek and are granted two weeks' time to formulate the questions that arises for consideration before this Reference Bench. While formulating the questions, the learned counsel shall focus on the irreversible consequences as also the mandatory nature of the procedural compliances, with a view to safeguard the interest of the accused as well as the prosecution.

2. All the learned counsel, appearing for the petitioners, shall handover their suggestions within 10 days to Ms. Ashima Mandla, AOR, who shall collate and place the same on record from the petitioners' side within two weeks. Similarly, all the learned counsel, appearing for the respondents, shall handover their suggestions within three weeks to Mr. Siddhant Sharma, AOR, who shall collate and place the same on record from the respondents side.

3. List the matters on 12.12.2024 at 2 p.m.

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4. Learned counsel for the petitioners seek and are permitted to withdraw the special leave petitions with liberty to approach the appropriate forum.

5. The special leave petitions are dismissed as withdrawn with liberty as aforesaid.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR